

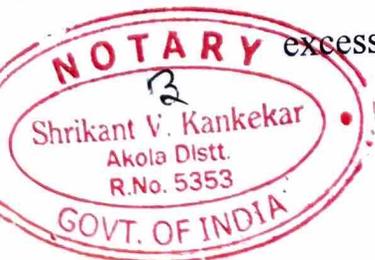
**8074**  
**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**  
**PRINCIPAL BENCH, NEW DELHI**  
**ORIGINAL APPLICATION NO.687 of 2023**

**Air Quality Index in Various Cities**

**AFFIDAVIT IN REPLY ON BEHALF OF THE**  
**DISTRICT MAGISTRATE-AKOLA - RESPONDENT NO.88**

I, VARSHA MEENA, (I.A.S.), Aged: 33 Years, Occupation-Service, the District Magistrate Akola, having office address at Administrative Building, 2nd Floor, Collector Office Campus, Akola, State of Maharashtra i.e. Respondent No.88, do hereby state on solemn affirmation as under -

- (1) I am filing this Affidavit in compliance of the Order dated 06/11/2025 passed by this Hon'ble NGT.
- (2) I, say and submit that the Original Application bearing No. 687/2023 is registered by this Hon'ble NGT on the basis of Air Quality Bulletin of Central Pollution Control Board (CPCB) Posted on their website in respect of Air Quality Index for different cities from 20/10/2023 to 01/11/2023.
- (3) I say and submit that earlier on the basis of Newspaper Item dated 3/8/2018 published in the "The Times of India" under the heading NCAP with Multiple Timelines to Clear Air in 102 Cities to be released around August 15". According to the news item, the National Clean Air Programme (NCAP) proposes to reduce pollution in 102 cities where standards of air pollution are in excess in the next 10 years. The Hon'ble NGT, Principal



Bench, New Delhi has registered the said News item as an Original Application No.681/2018.

- (4) I say and submit in the aforesaid matter, the Hon'ble NGT, Principal Bench has directed that *"All the States and Union Territories with non-attainment cities must prepare appropriate action plans within two months aimed at bringing the standards of air quality within the prescribed norms within six months from date of finalization of the action plans"* and further directed that *"CPCB and all the State Pollution Control Boards and Pollution Control Committees shall collectively workout and design a robust nation-wide ambient air quality monitoring programme in a revised format by strengthening the existing monitoring network with respect to coverage of more cities/towns"* etc.
- (5) I say and submit that in compliance of the above Order dated 8/10/2018, the Government of Maharashtra has constituted a City Level Committee under the Chairmanship of the concerned District Collector/ Municipal Commissioner for effective implementation of the National Clean Air Programme (NCAP) vide Government Resolution dated 18/9/2019. A copy of the Government Resolution dated 18/9/2019 is enclosed herewith and marked as an **Annexure-'I'**.
- (6) I say and submit that the City Action Plan for Akola city is submitted to the Central Pollution Control Board (CPCB), which is approved on 16/04/2019.

(7) I say and submit that in order to control and mitigation of air pollution in the city of Akola, meetings were conducted under the Chairmanship of the Municipal Commissioner, Akola as per Government Resolution dated 18/9/2019 from time to time and as per the decisions, the following actions have been taken.

- (i) The Akola Municipal Corporation has received the funds amounting to Rs.10 Lakhs in the 1<sup>st</sup> instalment and Rs.1.4 crores in the 2<sup>nd</sup> instalment, i.e. total allocation to Rs.1.24 crores under the NCAP.
- (ii) Out of 1<sup>st</sup> instalment of Rs.10 Lakhs, Rs.2 lakhs have been allocated to the consultant as remuneration for NCAP activities. The remaining funds have been earmarked for repairing water sprinklers located in the main areas of the city, undertaking tree plantation drives, and purchasing an electric vehicle for operating fogging and spraying machines. For purchasing an electric vehicle to operate fogging and spraying machines, an amount of approximately ₹22.50 lakhs (excluding funds allocated in the year 2019–2020) will be required, and the work order has been issued.
- (iii) Hawker zone provided for vegetable market.
- (iv) Naigaon site used for waste transfer station. Legacy Waste Bio-Mining is carried out.
- (v) E-vehicles for spraying, charging station for E-vehicle, Door to Door collection of waste are implemented.
- (vi) Mitigation measures taken for construction work, time slot has been given to vehicle transport coming from outside.



  
Collector, AKOLA.

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- (vii) Operation of Bhod Solid waste treatment site, Bio-Mining of Legacy waste at Naigaon Site, Transfer station at Naigaon Site, segregation of waste, Zero waste implementation & Implementation of plastic ban has been done.
- (viii) Beautification of Fateh Chowk has been done and purchased Sweeping machine and vehicle.
- (ix) Construction & repairing of Road has been done, thereby there is control on traffic.
- (x) 2 hotspot Out of 16 traffic hotspot are selected for widening and beautification of chowk. Use of E-vehicle instead of fuel based vehicles for collection of waste.
- (xi) Awareness campaign under mission life to be organized by different departments likes school, college, fire department, Mahila bachat gat & Government Offices.
- (xii) E-vehicle, E-bus, charging station are provided. The work of construction of footpath, beautification of chowk, water fountain, sweeping machine, Smart parking, green space, IEC component is done.
- (xiii) Pavor blocking construction on Road side footpath and Plantation in the Road divider is completed.
- (8) I say and submit that Air Quality Index (AQI) of the Akola City in the year, 2025 is as follows :-

Month	AQI	Category
January	117	Moderate
February	106	Moderate
March	105	Moderate

*M. V. Arif*  
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April	91	Good
May	59	Good
June	48	Satisfactory
July	42	Satisfactory
August	34	Satisfactory
September	38	Satisfactory
October	67	Good
November	88	Good

(9) National Air Quality Index

AQI	Remark	Color Code	Possible Health Impacts
0-50	Good		Minimal impact
51-100	Satisfactory		Minor breathing discomfort to sensitive people
101-200	Moderate		Breathing discomfort to the people with lungs, asthma and heart diseases
201-300	Poor		Breathing discomfort to most people on prolonged exposure
301-400	Very Poor		Respiratory illness on prolonged exposure
401-500	Severe		Affects healthy people and seriously impacts those with existing diseases

Due to Improper maintenance of Road, burning of domestic waste, vehicular movements, construction activities etc. the Air Quality Index in Akola City has been affected.

(10) Hence this Affidavit.

Solemnly affirmed on this 16<sup>th</sup> day of January, 2026 at Akola. (Maharashtra)

I know the affiant,

For and on behalf of-

ADVOCATE  
(S.P. Kanakale, Adv.)

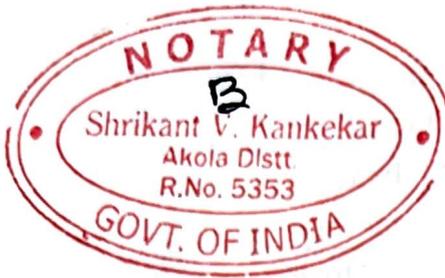
Collector, AKOLA.

**Attested  
Before me**

Each Executent has been Identified by  
Shri S. P. Kanakale  
Know to me the execution is to my  
Satisfaction.

Adv  
Akola

Collector, AKOLA.



*Kankekar*

Each Executent has been Identified by  
Shri.....*Sandeep Kantale*.....

Know to me the execution is to my  
Satisfaction.

*ASV*  
*AKOLA*

Certified that this document /  
Affidavit contains Pages  
From 1 to *9*.....

I, *Varsha meena*.....  
do swear in the name of God/Solemnly  
Affirm that this is my name & signature  
or (Marks) and that the contents of this  
affidavit are *True* and correct.

*Collector, AKOLA*

Signature of Deponent after attested

**Before me**

*Kankekar*  
**Shrikant V. Kankekar**  
NOTARY  
GOVT. OF INDIA  
V.H.B. Colony, AKOLA

*16/11/26*



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Constitution of Steering Committee  
for effective implementation of  
National Clean Air Program (NCAP).

**GOVERNMENT OF MAHARASHTRA**  
**Environment Department**

**Government Resolution No : NCA 2019/C.R.No.196(1)/T.C.2**  
15<sup>th</sup> Floor, New Administrative Building, Hutatma Rajguru Marg,  
Madam Cama Marg, Mantralaya, Mumbai-400 032.

Dated : 18<sup>th</sup> September, 2019.

**Read :-**

1. Environment (Protection) Act, 1986 (Amendment from time to time).
2. Air (Prevention & Control of Pollution) Act, 1981 (Amendment from time to time)
3. Government Resolution No.CRT-2016/CR-101/TC-2, dated 07/12/2016
4. Order dated 08/10/2018 passed by the Hon'ble National Green Tribunal, Principal Bench New Delhi in Application No.681/2018
5. Letter dated 24/04/2019 received from the Central Pollution Control Board.

**Preamble:**

The Hon'ble National Green Tribunal, Principal Bench, New Delhi vide order dated 8/10/2018 passed in Application No.681/2018 directed that all the States and Union Territories with non-attainment cities must prepare appropriate Action Plans within two months aimed at bringing the standards of air quality within the prescribed norms within six months from the date of finalization of the actions. The Hon'ble NGT further directed that the Action Plans may be prepared by six member committee, comprising of Directors of Environment, Transport, Industries, Urban Development, Agriculture and Member Secretary, State Pollution Control Board or Committee of concerned State. The Central Pollution Control Board vide letter dated 24/04/2019 directed to constitute a Committee to ensure effective implementation of NCAP.

**Government Resolution-**

In compliance of the Hon'ble NGT Order dtd.8/10/2018 and CPCB's letter dated 24/04/2019, the Committee constituted in the matter of Application No.21/2014 filed by Vardhman Kaushik v/s Union of India & Ors., vide Government Resolution dated 07/12/2016 regarding prevention & control of air pollution is also act as a Steering Committee for effective implementation of National Clean Air Program (NCAP). The Government of Maharashtra constitute State level committee as under :-

1	Chief Secretary, Government of Maharashtra, Mantralaya, Mumbai.	Chairperson
2	Additional Chief Secretary, Public Works Department, Government of Maharashtra, Mantralaya.	Member
3	Principal Secretary, Environment Department, Government of Maharashtra, Mantralaya,	Member
4	Secretary, Urban Development Department, Government of Maharashtra, Mantralaya.	Member
5	Principal Secretary, Housing Department, Government of Maharashtra, Mantralaya, .	Member
6	The Commissioner, Municipal Corporation of Greater Mumbai, Mumbai.	Member
7	Vice Chairman/Managing Director, Maharashtra State Road Development Corporation Ltd., Mumbai.	Member
8	The Metropolitan Commissioner, Mumbai Metropolitan Region Development Authority, Mumbai.	Member
9	The Director General of Police, Maharashtra Old Council Hall, S. B. Marg, Mumbai 400001	Member



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Collector, AKOLA

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10	Joint Police Commissioner (Traffic), Police Office, Mumbai.	Police Commissioner	Member
11	The Transport Commissioner, Transport Department, Bandra, Mumbai.		Member
12	The Commissioner / Director, Public Health Department, 10th Floor, Aroya Bhavan, St. Groge Hospital, Government of Maharashtra, Mantralaya, Mumbai.		Member
13	The Director, Health Services, Government of Maharashtra, Mantralaya, Mumbai-32.		Member
14	Member Secretary, Maharashtra Pollution Control Board, Sion, Mumbai.		Member Secretary

The Terms of Reference of the Steering Committee shall be as given below :

- The Steering Committee shall provide overall guidance for the programme of NCAP and review it on quarterly basis.
- The Steering Committee shall review the progress of Air Quality Monitoring Committee and City Level Committee and provide the guidance.
- The Chairman of the Steering Committee shall be at liberty to invite Expert Member, as and when required.

This Government resolution of Maharashtra Government is available at the website [www.maharashtra.gov.in](http://www.maharashtra.gov.in). Reference no. for this is 201909181737513804. This order has been signed digitally.

By order and in the name of the Governor of Maharashtra.

Shuddhodhan D Aher

( Shuddhodhan D. Aher )  
Deputy Secretary,  
Environment Department

Copy forwarded to :

- Principal Secretary to Hon'ble Chief Minister, Mantralaya, Mumbai 32
- Personal Secretary to Hon'ble Minister (Environment), Mantralaya, Mumbai 32
- Personal Secretary to Hon'ble State Minister (Environment), Mantralaya, Mumbai 32
- Chief Secretary, Government of Maharashtra, Mantralaya, Mumbai 32
- Additional Chief Secretary, Public Works Department, Government of Maharashtra, Mantralaya, Mumbai-400 032.
- Principal Secretary, Urban Development Department, Government of Maharashtra, Mantralaya, Mumbai-400 032.
- Principal Secretary, Housing Department, Government of Maharashtra, Mantralaya, Mumbai-400 032.
- The Commissioner, Municipal Corporation of Greater Mumbai, Mahapalika Marg, Mahapalika Bhavan, Fort, Mumbai - 400 001.
- Vice Chairman/Managing Director, Maharashtra State Road Development Corporation Ltd., D-2, KC Rd, Nityanand Nagar, ONGC Colony, Bandra West, Mumbai-400 050.
- The Metropolitan Commissioner, Mumbai Metropolitan Region Development Authority, Office Building, Bandra-Kurla Complex, C-14 & 15, E Block Bandra (East), Mumbai
- The Director General of Police, Maharashtra, Old Council Hall, S.B.Marg, Mumbai 400001.

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Collector, AKOLA.

12. The Transport Commissioner, Transport Department, New Administrative Bldg., 4<sup>th</sup> Floor, Govt. Colony, Bandra, Mumbai.
13. Joint Police Commissioner (Traffic), Police Commissioner Office, Mumbai.
14. The Director, Public Health Department, Government of Maharashtra, Mantralaya, Mumbai.
15. The Director, Environment Department, Government of Maharashtra, Mantralaya, Mumbai-32.



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Collector, AKOLA